

Listed on : . . .2017

Court No. :

Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. 6436 OF 2016

State of Uttar Pradesh

...Petitioner(s)

VERSUS

Khalid L.

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 18th November, 2016 when the Court was pleased to pass the following order:

"In view of service report stating that respondent is in District Jail, Sultanpur, let notice be issued to the respondent, returnable in six weeks, at the aforesaid address where the respondent is lodged and be served through jail authorities. "

Accordingly, Show Cause Notice returnable on 9th January, 2017 was issued to the sole Respondent through Jail Authorities by registered post A.D. on 28th November, 2016.

Service report from the Jail Superintendent, District Jail, Sultanpur, Uttar Pradesh has not been received, so far.

Service of Show Cause Notice is incomplete.

The matter above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 20th day of December, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mr. Samir Ali Khan, Advocate

ASSISTANT REGISTRAR